

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23907/2018

(Arising out of impugned final judgment and order dated 18-01-2017 in CWP No. 19037/2015 18-01-2017 in CWP No. 26026/2016 29-03-2017 in RA No. 178/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

ALL INDIA EQUALITY FORUM (REGD) & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141703/2018-CONDONATION OF DELAY IN FILING and IA No.141705/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141704/2018-CONDONATION OF DELAY IN REFILING)

Date : 22-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s)

Mr. Vikramjit Banerjee, ASG
Ms. Nachiketa Joshi, Adv.
Mr. R. Balasubramanian, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP(C) 30621 of 2011.

(MANISH SETHI)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR